

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

OA No. 3/96

Date of order : 9.1.1996

Jethu Singh Rawat

...

Applicant.

versus

Union of India & Ors.

...

Respondents.

Mr. S.K. Malik, Counsel for the applicant.

CORAM:

Hon'ble Mr. N.K. Verma, Member Administrative

...

BY THE COURT:

Head Shri S.K. Malik, Counsel for the applicant.

OA is regarding compassionate appointment of a son of the deceased employee of Railways who died in 1979 and the son attained majority in 1992. An application as per the available rules on the subject was made to the Divisional Railway Manager, Ajmer, for compassionate appointment in relaxation of normal rules which has now been rejected by Annexure A/1 dated 17.6.94. The order only says that the application has not been considered in view of the fact it does not come within the purview of the present relevant rules. Shri Malik took me to the various conditions prescribed for the appointment of wards and children of the deceased employee of the Railways and as per his statement, the son of the deceased is fully qualified to obtain a Group 'D' post. It has been said in the Annexure A/1 that the application of the son of the

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deceased was rejected at the level of Railway Board. No further representation has been made to the Railway Board by the applicant for re-consideration in the matter.

2. The OA is, therefore, disposed of with the direction that the applicant shall file a representation to the Railway Board who shall dispose it of within two months of filing of representation and pass a speaking order in the matter on merits.

N. K. Verma
(N. K. VERMA)
Member (A)

CVR.